

- (3) A copy of the Emergency Risks (Undertakings) Insurance (Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. S.O. 144(E) in Gazette of India dated the 16th March, 1975, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [Placed in Library. See No. LT-9301/75.]

STATEMENT GIVING FURTHER INFORMATION IN RESPECT OF REPLY GIVEN TO U.S.Q. No. 38118 ON 18-3-75 AND COPY OF NOTIFICATION UNDER COMPANIES ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table:

- (1) A statement (Hindi and English versions) giving certain further information in respect of the reply given on the 18th March, 1975 to Unstarred Question No. 3818 regarding charges against various companies filed with the M.R.T.P. Commission. [Placed in Library. See No. LT-9302/75.]
- (2) A copy of Notification No. G.S.R. 311 (Hindi and English versions) published in Gazette of India dated the 8th March, 1975, declaring M/s. Usha Mutual Benefit Society Limited, a company having its registered office in West Bengal, to be a "Mutual Benefit Society" under sub-section (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-9303/75.]

PARAFFIN WAX (SUPPLY, DISTRIBUTION AND PRICE FIXATION) AMENDMENT ORDER

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND

CHEMICALS (SHRI C. P. MAJHI): I beg to lay on the Table a copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 149(E) in Gazette of India dated the 15th March, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-9304/75].

REPORT ON PROGRESS OF RECRUITMENT OF SC & ST PERSONS ON THE RAILWAYS

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 31st March, 1974. [Placed in Library. See No. LT-9305/75.]

12.12 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 24th March, 1975, adopted the following motion in regard to the Adoption of Children Bill, 1972:—

"That this House do recommend to Lok Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Adoption of Children Bill, 1972 in the vacancy caus-

ed by the death of Shri Pratap Singh and communicate to this House the name of the member so appointed by Lok Sabha to the Joint Committee."

2. I am to request that the concurrence of the Lok Sabha in the said motion and also the name of the member of the Lok Sabha appointed to the Joint Committee may be communicated to this House.'

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1975 which was passed by the Lok Sabha at its sitting held on the 20th March, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return the Pondicherry Appropriation Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 20th March, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Pondicherry Appropriation (Vote on Account) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 20th March, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no re-

commendations to make to the Lok Sabha in regard to the said Bill."

12.14 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

THIRTY-FOURTH REPORT

SHRI D. BASUMATARI (Kokrajhar): I beg to present the Thirty-fourth Report on Action Taken by Government on the recommendations contained in the Thirtieth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the erstwhile Ministry of Heavy Industry—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Hindustan Machine Tools Limited.

12 15 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND FORTIETH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Hundred and Fortieth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and twenty-first Report on paragraphs contained in the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Defence Services) relating to Defence Production.

12 16 hrs

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

NINETEENTH REPORT

श्री बंकिम प्रताप बालिया : अध्यक्ष महोदय, मैं सभा की बैठकों की अनुपस्थिति सम्बन्धी समिति का 19वां प्रतिवेदन पस्तुन करता हूँ

MR. SPEAKER: Now Item 11-A.
Prof. S. Nurul Hasan.